

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORIGINAL APPLICATION NO. 291/00308/2014**

**DATE OF ORDER:** 31.05.2016

**CORAM**

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER**  
**HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

Man Singh S/o Shri Hansram Gurjar, aged about 47 years, Ex-servicemen R/o Village Datakapura, District Karauli.

....Applicant

Mr. S.S. Ola, counsel for applicant.

**VERSUS**

1. The Union of India through the General Manager, NWR, HQ Office, Jawahar Circle, Jaipur.
2. The Deputy Chief Personnel Officer (Rectt.) Railway Recruitment Cell, NWR, Durgapura Jaipur.

....Respondents

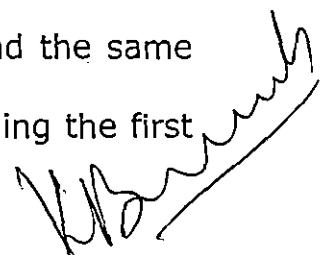
Mr. Y.K. Sharma, counsel for respondents.

**ORDER**

**(Per DR. K.B. SURESH, JUDICIAL MEMBER)**

Heard. The applicant challenges his non-selection. He would say that for two small mistakes his candidature has been rejected. The first mistake is that he did not mention the date of application in the application form when it was presented and second mistake is that he did not produce the original matriculation certificate at the time when document verification was done.

2. The applicant would say regarding second mistake that at that point of time, he did not have the original matriculation certificate with him but later on, he obtained the original duplicate matriculation certificate from the Board and the same has been presented before the respondents. Regarding the first

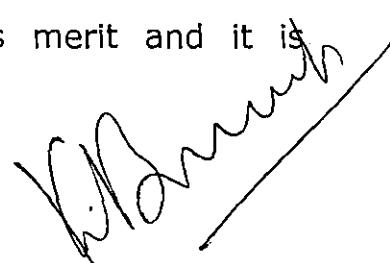


mistake he would say that it is just an inadvertent omission. But the respondents would say that last date for submitting the application forms was 13.08.2013 till 05.00 PM and till that time drop box was kept at the Railway Recruitment Board, Durgapur for application forms to be put in but after 05.00 PM that drop box was removed but even then total 1462 application forms were thrown in through the channel gate of the office, which were also taken and rejected. The applicant is also one of them.

3. But the question is not whether the applicant had given the original matriculation certificate or not as later it was submitted by the applicant but the question is that he had not only submitted the application form after the last date and time as prescribed but also not put a date on the application form which is a deliberate play which indicate that this is a deliberate omission which means that his integrity to that degree is diminished, therefore, he is held to be unsuitable for the employment. The Original Application lacks merit and it is dismissed accordingly.



(MS. MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER



(DR. K.B. SURESH)  
JUDICIAL MEMBER

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